

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI.**

**PRINCIPAL BENCH - COURT NO. II**

**Excise Appeal No. 50671 of 2019-SM**

(Arising out of order-in-appeal No. BHO-EXCUS-002-APP- 459- 18-19 dated 30.10.2018 passed by the Commissioner (Appeals), Central Excise, Customs, Raipur).

**Pradeep Agrawal, Director** **Appellant**  
**of M/s Pragati Ingots & Power Pvt. Ltd.,**  
Plot No. 196/5, Village – Bendri  
Tehsil Dharsiva, Raipur (C.G.) -493221

VERSUS

**Commissioner, Customs and** **Respondent**  
**Central Excise**  
Central Excise Building, Tikrapra  
Raipur – 492001.

**APPEARANCE:**

Shri Abhash Misra, Advocate for the appellant  
Shri Y. Singh, Authorised Representative for the respondent

**CORAM:**

**HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)**

**FINAL ORDER NO. 51524/2021**

**DATE OF HEARING/DECISION: 13.04.2021**

**ANIL CHOUDHARY:**

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 11.05.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)  
Member (Judicial)